

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 802
(TO BE ANSWERED ON THE 25th July 2022)

DGCA POLICY ON ISSUING PILOT LICENCE TO TRANSPERSONS

802. SHRI A. A. RAHIM
 SMT PRIYANKA CHATURVEDI

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether the DGCA as a policy does not provide pilot license to transpersons;
- (b) if so, the reasons for the same;
- (c) whether the medical tests for issuing license do not recognise transpersons;
- (d) if so, the reasons for the same;
- (e) whether transpersons undergoing hormone therapy are denied medical clearance; and
- (f) if so, the scientific and medical basis on which this is done?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) to (f): There are no restrictions for a transpersons to obtain a pilot license from DGCA, subject to compliance with relevant provisions relating to age, educational provisions, medical fitness, knowledge, experience etc. as specified in the Aircraft Rules, 1937.

The medical tests for issuing pilot license recognises transpersons. A transperson applicant may be issued fit medical assessment, provided there are no associated medical, psychiatric or psychological conditions.

Use of hormonal replacement therapy is not a disqualifying criteria if the applicant has no adverse symptoms or reactions. However, flying duties are not permitted while the dose of hormonal treatment is being stabilized or until an adequate physiological response has been achieved and the dose no longer needs to be changed. This is as per norms followed by Federal Aviation Administration (FAA)/European Union Aviation Safety Agency (EASA).
